- : N O T I C E :-

THE ADVOCATES AND PARTIES APPEARING IN-PERSON are hereby put to notice that Division Bench presided over by His Lordship Shri Justice K. R. Shriram is pleased to issue following directions:-

(A) Advocates / Parties appearing in-person are hereby directed to circulate praecipes for **listing of pending Notices of Motion and/or Chamber Summonses in all the Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA, all the Appeals, References and Applications under Indirect Taxes under Central Acts, all the Writ Petitions, Appeals and References under Direct Tax Laws and the Chartered Accountant References**. Such praecipes shall be handed over to the Court Associate.

(B) All such pending Notices of Motion and/ or Chamber Summonses will be listed on **every Wednesday**.

(C) Advocates / Parties appearing in-person for the Applicant in such pending Notices of Motion and/ or Chamber Summonses, where service is not effected on the other side, shall serve the Respondents through private service, i. e., either by speed post, courier with acknowledgment due, hand delivery and through E-mail and are further directed that they shall file affidavit of service or such affidavits can be kept ready with them to be tendered across the bar at the time of first hearing.

Dated this 18th day of the February, 2022

By Order,

sd/-

(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.